

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.**

Original Application NO.870 of 2004.

Allahabad this the 21st day of February, 2005.

Hon'ble Mr. Justice S.R. Singh, Vice-Chairman
Hon'ble Mr. S.C. Chaube, Member-A

Lakhan Kumar
aged about 33 years
son of Shri Jaggoo
Resident of Pulliya No.9, near Police Chowki, Jhansi.

.....Applicant

(By Advocate : Sri R.K. Nigam)

Versus.

1. Union of India through General Manager,
North Central Railway, Allahabad.
2. Chief Workshop Manager,
North Central Railway, Workshop, Jhansi.

(By Advocate: Sri K.P. Singh)

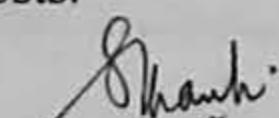
ORDER

(By Hon'ble Mr. Justice S.R. Singh, V.C)

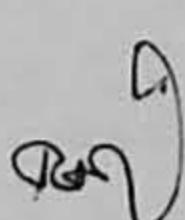
Challenge herein is to the legality of order of removal dated 13.06.1999, appellate order dated 25-26/7/2002. The Original Application instituted on 29.04.2004 is barred by time in so far as the prayer for quashing of these orders is concerned.

2. However, in view of the averments made in the O.A, that the applicant preferred a representation dated 22.10.2003, a copy of which has been annexed as Annexure A-9, the original application is disposed of with direction to the Dy. Chief Mechanical Engineer (M) Workshop Jhansi to consider and decide the representation dated 22.10.2003 by reasoned and speaking order within a period of four months from the date of receipt of copy of the order along with a copy of the representation.

No costs.



Member-A



Vice-Chairman.

Manish/-